

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.52/2020
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2020
(F.No.20.12.2019/NCLAT/UR/1861

In the matter of:

Vipul Limited Appellant

Versus

M/s Vipul Greens Residents Welfare Association Respondent

Appearance: Saroj Anand Jha, Advocate for the Appellant.

07.01.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 20.12.2019 and the Office after scrutiny of the Memo of Appeal, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 23.12.2019. The Appellant re-filed the Memo of Appeal on 03.01.2020. It is stated in the Interlocutory Application (IA) that Registry called the Counsel for the Appellant, but the Counsel could not attend the call. The Clerk of the Counsel also failed to take back the appeal in defect on account of being held up in other filing in Hon'ble High Court of Delhi. Hence, there is delay of seven days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 08.01.2020.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar